

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.15  
CP (IB) No. 128/Chd/Hry/2019  
Under Section 9 of the IBC, 2016**

**In the matter of:-**

Ankit Aggarwal	...Petitioner-Operational Creditor
Vs.	
Ecogreen Energy Private Limited	...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. GS Sarin, PCS for the petitioner-operational creditor  
Mr. Vaibhav Sahni, Advocate for the respondent-corporate debtor

A date is jointly requested by learned counsel for the parties on the ground that settlement talks are going on between the parties and matter be resolved within 30 days. It is made clear to the learned counsel for the parties that if the matter is not settled between the parties then the arguments will be heard on the next date of hearing. In the meantime, learned counsel for the respondent is directed to file short written submissions at least one week before the next date of hearing. List on 16.01.2023 for arguments.

SD/-

(Subrata Kumar Dash)  
Member (Technical)

December 06, 2022  
DS

SD/-

(Harnam Singh Thakur)  
Member (Judicial)